

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
Original Application No. 26/2022**

Dr.Amol Pandurang Awchar.....Applicant(s)

Versus

State of Maharashtra & Ors.....Respondent(s)

Report by the Joint Committee

Date of visit:	11.05.2022
Address:	M/s. Kishor Dal Mill, Plot No. 4/151, Risala Naka, Akola Road Hingoli Tq & Dist Hingoli
Industry Category:	Green/SSI

The site visit carried out by Shri Jitendra Papalkar (District Collector, Hingoli), Shri Shripad Kulkarni (Sub-Regional Officer, MPCB, Parbhani), Dr. Ajay Kurwade (Chief Officer, Municipal Council, Hingoli).

The PP has obtained NOC from Municipal Council, Hingoli for Dal Mill Activity dated 26/04/2013 (Attached at Annexure-I).

The M. P. C. Board has granted Consent to Operate, on 14/12/2021 for Products – i) All types of Dal – 10 MT/Day ii) Chundi – 1 MT/Day, which is valid up to 30/09/2030 (Attached at Annexure-II).

Industry obtained MSME Udyog Aadhar Registration dated 22/02/2016 (Attached at Annexure-III).

Observations of the Joint Committee during visit, are as follows:

- 1) During visit industry found not in operation, due to unavailability of raw material.
- 2) Industry presently runs the plant at the rate of 0.3 MT/Day of Toor Dal, when raw material is available.
- 3) Industry has provided 03 no's of dust collectors with ID fans/blowers which were found in operation. Exhausts of these dust collectors found located in closed room.
- 4) Industry has been established since before 32 to 34 years.
- 5) At the time of visit 03 no's of workers were present in the unit.
- 6) Industrial area admeasuring is about 1.5 Acre and owner is residing in the same premises.
- 7) All openings on wall towards roadside found closed (Attached at Annexure-IV).

SUMMARY/CONCLUSION

Sr. No.	Point Examined	Summary/Conclusion
(i)	<p>Statutory permissions: -</p> <p>i) Consent to Operate on 14.12.2021 for Product – i) All types of Dal – 10 MT/Day ii) Chunni – 1 MT/Day which is valid up to 30-09-2030</p> <p>ii) Industry obtained MSME Udyog Aadhar Registration dated 22/02/2016.</p> <p>iii) Municipal Council, Hingoli NOC for Dal Mill Activity dated 26/04/2013.</p>	Industry has valid required statutory permissions.
(ii)	<p>Air Pollution Control System: -</p> <p>Provided 03 no's of dust collectors with ID fans/blowers which were found in operation, exhaust of these dust collectors located in closed room.</p>	Air Pollution Control system is found to be adequate.
(iii)	<p>Location of Unit: -</p> <p>M/s. Kishor Dal Mill, Plot No. 4/151, Risala Naka, Akola Road Hingoli Tq & Dist Hingoli.</p>	Industry established since before 32 to 34 years, residential area has been developed around Dal mill unit premises in recent period. As per city plan of Hingoli, unit is located in industrial Zone.
(iv)	<p>Air Quality Status:-</p> <p>Air quality monitoring was carried out in Jun – 2020 results of said AAQM found within limits in premises of Dal Mill unit and slightly exceeds at the resident of complainant. There is State Highway-161 (Hingoli-Akola) in between Complainant's residence and Dal mill unit.</p>	As per AAQM reports of June-2020, air quality at industry premises found within limits. Recommended to carry out AAQM at the time when plant will be in operation.

In view of above, Committee concluded that the Industry has been established before 32 to 34 years, now industry unit is surrounded by residential area. Therefore, it is recommended to carry out Ambient Air Quality Monitoring once again, to assess the level of particulate emissions, while plant will be in operation.

Date: 11.05.2022


Jitendra Papalkar, IAS
District Collector, Hingoli

Collector Hingoli.

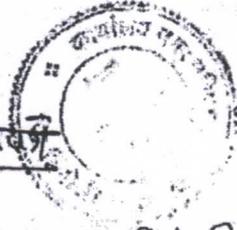

Shripad Kulkarni
Sub-Regional Officer,
M. P. C. B. Parbhani
Sub-Regional Officer

Maharashtra Pollution Control Board
Parbhani


Ajay Kurwade
Chief Officer, Hingoli
Chief Officer
Municipal Council, Hingoli

Annexure-1

गहलवात प्रशासन



जा.क्र.बा.की 2013-14
 डायरेक्ट्रिय जगद परिसर, डि.डी.सी.
 दिनांक:- 26/04/2013

प्रशासनिक दस्तावेजों की, श्री नरेंद्र किशोर कुमार
 अग्रवाल पोस्टा. मापकीन न.प. दर क्र. 4-151
 डि.डी.सी. में (रिस्ताफाना) किशोर
 दालमिक न. प.प.सा.प. के.सा.प. या डायरेक्ट्रिय डायरेक्ट
 हस्तगत नहीं

अदिला गहलवात प्रशासनिक दस्तावेजों की

मुख्याधिकारी
 न.प.सा.प. डि.डी.सी.

MAHARASHTRA POLLUTION CONTROL BOARD



Dev Krupa Building 1st Floor,
Ranganath Maharaj Nagar Nandakheda Ro
Parbhani - 431401.
Phone: 02452-226687
Email- sroparbhani@mpcb.gov.in

Your Service is Our Duty.

Website: <http://mpcb.gov.in>

GREEN/S.S.I.

SRO/PARBHANI/CONSENT/2112000721

Date: - 14/12/2021

Consent to **Operate** under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

**M/s. Kishor Dal Mill,
Plot No. 4/151, Risala Naka, Akola Raod Hingoli,
Tq. & Dist. Hingoli.**

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to 30/09/2030
2. The Consent is valid for manufacturing of -

Sr. No.	Product Name	Quantity	Unit
1	All Types of Dal	10	MT/Day
2	Chunni	1	MT/Day

3.CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.5 M3.
- (iii) **Trade Effluent Treatment:** Not Applicable

(iv) **Treated Effluent Disposal:** Not Applicable

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | |
|------------------------|---------------|-----------|
| 1. Suspended Solids | Not to exceed | 100 mg/l. |
| 2. B.O.D. 3 days 27 °C | Not to exceed | 30 mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be used on land for gardening / plantation in scientific manner so as to avoid any sort of percolation and seepages in the ground water.

(vii) **Non-Hazardous Solid Wastes:**



Sr. No	Type Of Waste	Quantity	Unit	Disposal
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(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

3. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.70	CMD
(ii) Industrial Processing (washing)	...	0.00	CMD
(iii) Industrial cooling	...	0.00	CMD
(iv) Agriculture/Gardening	...	0.00	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

4. **CONDITIONS UNDER AIR ACT :**

The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

1. **Control Equipment:**

Industry shall provide dust collector/ scrubber of sufficient capacity to control the emissions from processing Section and same shall be operated continuously and effectively so as to avoid any sort of air pollution and smell nuisance problems in the surrounding area. There shall not be any secondary (fugitive) emissions.

2. **Standards for Emissions of Air Pollutants:**

(i) SPM/TPM	Not to exceed	150	mg/Nm ³
(ii) SO ₂	Not to exceed	---	Kg/Day

3. **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
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4. **The applicant shall erect the chimney(s) of the following specifications:-**

Sr. No.	Chimney Attached To	Height in Mtrs.
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5. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

6. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

7. **Other Conditions:**



- i. The industry should not cause any nuisance in surrounding area.
 - ii. The industry should monitor stack emissions and ambient air quality regularly.
5. **CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2016.**

- i. The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
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- ii. **Treatment: - NIL**
 1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
 2. The industry should comply with the Hazardous Waste (M&H) Rules, 2016.
 - a. Industry shall obtain registration from CPCB as a re-refiner of Used oil having environmentally sound technology as per the provisions of Hazardous Waste (Management & Handling) Rules 2016 & Amendment Rules 2016 before commencement of production.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with Hazardous Wastes (Management, Handling & Transboundry Movement) Rules, 2016 and shown & submitted to the Board.
6. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.
7. **Industry shall comply with following additional conditions:**
 - ii. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
 - iii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
 - iv. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
 - v. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
 - vi. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
 - vii. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - viii. **The applicant shall make an application before 60 days before expired of the said consent.**



- ix. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- xiii. The industry shall obtain prior permission from the Board for any addition, moderation, expansion, change in products, alternation etc.
8. The consent should not be construed as exemption from obtaining necessary NOC from any other Govt. agencies as may deem fit necessary.
9. The Board reserves the rights to add/amend/revoke any condition in this application /consent and the same shall be binding on the applicant.
10. The Capital investment of the industry is Rs. 14.43 Lakhs (As per C.A. Certificate submitted by industry).

For and on behalf of Maharashtra
Pollution Control Board


(S.M. Kurmude)

Sub-Regional Officer, Parbhani

To,
M/s. Kishor Dal Mill,
Plot No. 4/151, Risala Naka, Akola Raod Hingoli,
Tq. & Dist. Hingoli.

Copy Submitted for information to:

1. The Regional Officer, M.P.C. Board Aurangabad
2. The Chief Account Officer, MPC Board Mumbai
3. Cess Department, M.P.C. Board, Mumbai
4. Master file

Received Consent fee of -

Sr. No.	Amount	Transaction No.	Transaction Date	Status
1	4500.00	TXN2108001653	17-08-2021	E-Payment

22/2/2016

udyogadhaar.gov.in/UAFPrint/Acknowledgement.aspx

		उद्योग आधार / Udyog Aadhaar		
		A		
Type of Enterprise		Micro	Small	Medium
Manufacturing		A	B	C
Services		D	E	F
UAN		MH12A0000532		

Udyog Aadhaar Acknowledgement

Udyog Aadhaar Number	MH12A0000532
Name of Enterprise	KISHOR DALL MILL
Postal Address	P.NO.41/51, AKOLA ROAD, RISALA NAKA, HINGOLI, DIST.HINGOLI
	District HINGOLI State MHARASHTRA PIN
	Mobile No: 9422178356 Email: kishordallm11@gmail.com
Date of commencement	15/08/2008
Previous Registration details-if any	=
Acknowledgement	Date of Filing 22/02/2016 Date of Printing 22/02/2016

Note: This is computer generated statement, no signature required.
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Annexure-IV

East Side View of M/s. Kishor Dal Mill, Plot No. 4/151, Risala Naka,
Akola Road Hingoli Tq&Dist Hingoli

